
(2012) 02 P&H CK 0116
In the Punjab And Haryana At Chandigarh
Case No : CRM-M-1256 of 2011 (O and M)

Ram Kumar @ Jagjeet

APPELLANT

Vs

The State of Haryana

RESPONDENT

Date of Decision : 08-02-2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 439
Penal Code, 1860 (IPC) — Section 120(B), 147, 302

Citation : (2012) 02 P&H CK 0116

Hon'ble Judges : Rajan Gupta, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Rajan Gupta, J.—This is a petition u/s 439 Cr.P.C. seeking regular bail in a case registered against the petitioner under Sections 302, 147 & 120-B IPC at Police Station Barwala, District Hisar, vide FIR No.486 dated 25th October, 2009.

2. Learned counsel for the petitioner submits that allegations of crushing the deceased under the vehicle are mainly against Subhash, who is alleged to be driving the same. According to him, allegations against the petitioner are that he was sitting beside Subhash on the front seat. He further submits that petitioner is in custody since 10th December, 2009 and material prosecution witnesses have already been examined. He, thus, deserves to be enlarged on bail.

3. Learned State counsel has opposed the prayer for bail and contends that allegations against the petitioner are serious.

4. Heard.

5. Keeping in view the facts and circumstances of the case and the period of incarceration of the petitioner and the fact that material prosecution witnesses appear to have been examined, I am of the considered view that no useful purpose will be served by detaining the petitioner any longer. Thus, without expressing any opinion on the merits of the case, this petition is allowed and the

petitioner is directed to be released on bail to the satisfaction of Chief Judicial Magistrate Duty Magistrate, Hisar.